

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSORIGINAL SUIT (S). NO(S). 4/2021

THE STATE OF WEST BENGAL

Plaintiff (s)

VERSUS

UNION OF INDIA

Defendant (s)

(IA No. 105731/2021 - EARLY HEARING APPLICATION  
IA No. 105458/2021 - EX-PARTE AD-INTERIM RELIEF  
IA No. 105734/2021 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 105454/2021 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 112054/2021 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 90258/2023 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 147455/2021 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES  
IA No. 112051/2021 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

Date : 08-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Plaintiff(s) Mr. Kapil Sibal, Sr. Adv.  
Dr. Abhishek Manu Singhvi, Sr. Adv.  
Mr. Siddarth Agarwal, Sr. Adv.  
Mr. Bishwajit Bhattacharya, Sr. Adv.  
Ms. Astha Sharma, AOR  
Mr. Sanjay Basu, Adv.  
Mr. Shadan Farasat, Adv.  
Mr. Nipun Saxena, Adv.  
Mr. Adit Pujari, Adv.  
Ms. Aparajita Jamwal, Adv.  
Mr. Amit Bhandari, Adv.  
Ms. Arshya Ghosh, Adv.  
Mr. Srisatya Mohanty, Adv.  
Ms. Anju Thomas, Adv.  
Mr. Sanjeev Kaushik, Adv.  
Ms. Mantika Haryani, Adv.  
Mr. Shreyas Awasthi, Adv.  
Mr. Himanshu Chakravarty, Adv.  
Ms. Ripul Swati Kumari, Adv.  
Mr. Bhanu Mishra, Adv.  
Ms. Muskan Surana, Adv.  
Ms. Lihzu Shiney Konyak, Adv.

Ms. Soumya Saxena, Adv.  
Mr. Archit Adlakha, Adv.  
Mr. Aditya Raj Pandey, Adv.

For Defendant(s) Mr. Tushar Mehta, Solicitor General  
Mr. K M Nataraj, A.S.G.  
Mr. Vikramjeet Banerjee, A.S.G.  
Mr. R Bala, Sr. Adv.  
Mr. Kanu Agrawal, Adv.  
Mr. Udai Khanna, Adv.  
Mr. Anirudh Bhat, Adv.  
Mr. Abhishek Kumar Pandey, Adv.  
Mr. Raman Yadav, Adv.  
Mr. Chitvan Sinhal, Adv.  
Mr. Karthikay Agrawal, Adv.  
Mrs. Ameya Vikrama Thanvi, Adv.  
Mr. Mukesh Kumar Singh, Adv.  
Mr. Shreekant Neelappa Terdal, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Heard learned Senior Counsel for the plaintiff-State and learned Solicitor General for the defendant-Union of India at length.
2. Hearing concluded.
3. Judgment reserved.
4. Written submissions, if any, may be filed by Friday i.e. 17.05.2024.

(RADHA SHARMA)  
COURT MASTER (SH)

(ANJU KAPOOR)  
COURT MASTER (NSH)